

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT- II)**

**Item No. 217**  
**CP-13(ND)/2016**

**Contt.Pett.08(ND)2023, Contt.Pett.02(ND)2021,**  
**CA- 43/2020, CA-1603/2019, CA- 699/2019**

**IN THE MATTER OF:**

**Sh. Rajeev Behl**

...

**Applicant/Petitioner**

**Versus**

**M/s. S. S. Con-Build Pvt. Ltd. & Ors.**

...

**Respondent**

**Under Section: 397/398**

**Order delivered on 10.07.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Adv. Bishwajit Dubey, Adv. Thakur Ankit Singh,  
Adv. Karan K

**For the Respondent** : Adv. Saurabh D. Karan Singh

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**CP-13(ND)/2016:** Arguments heard. **Order Reserved.** It would be open to the Ld. Counsels for the parties to file written synopsis not exceeding three pages indicating therein, the position regarding transfer holding/possession of the shares by Sh. Rajeev Behl (the petitioner).

**Contt.Pett.08(ND)2023, Contt.Pett.02(ND)2021, CA- 43/2020, CA- 1603/2019, CA- 699/2019:** List the applications for further hearing on 18.07.2024 at 3:30 pm.

**Sd/-**

**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**

**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**